N O T I C E
(Partial Modification w.e.f. 12.10.2026)

In Partial modification to the judicial assignment at the Principal Seat at Bombay, which has come into effect from 10.08.2026 (partially modified w.e.f. 09.09.2026, 10.09.2026, 17.09.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 12.10.2026 :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Shri. Justice **SANDEEP V. MARNE** (Court Room No. 19) [SINGLE BENCH-9] Commercial Division	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) All Civil Writ Petitions relating to Co-operative Societies. (B) All Civil Writ Petitions arising from Industrial / Labour Laws. (C) Civil Contempt Petitions by Private parties against orders passed by Civil/Criminal Courts up to the year 2023. (D) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act), up to the year 2020. **(E) Second Appeals from the year 2017 to 2025 and Part-heard Second Appeals up to the year 2025.**	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Writ Petitions arising from Industrial / Labour Laws. (B) Commercial Suits including all related Appeals / applications having value of Rs. 100 Crores or more.
2	The Hon'ble Ms. Justice **GAURI GODSE** (Court Room No. 16 B) [SINGLE BENCH –10] Commercial Division	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) First Appeals, excluding MACP and Land Acquisition, up to the year 2010.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Chamber work and all applications of miscellaneous nature including execution applications and leave

		(B) Miscellaneous Civil Applications. (C) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure up to the year 2020.	petitions under Clause XII of Letter Patent from the year 2018 to 2022. **(B) Admiralty Suits and all applications therein.** **(C) Summary Suits.** **(D) Administration Suits and Partition Suits from the year 2018 onward.**
3	**The Hon'ble Shri Justice RAJESH S. PATIL** **(Court Room No. 16 Annex)** **[SINGLE BENCH – 11]** **Commercial Division**	**APPELLATE SIDE** **For admission, hearing, order matters and applications therein :** **(A) Second Appeals up to the year 2016 (except assigned to other Court).**	**ORIGINAL SIDE** **For admission, hearing, order matters and applications therein :** **(A) Testamentary Matters from the year 2021 onward.** **(B) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent from year 2023 onward.**
4	The Hon'ble Shri Justice **SOMASEKHAR SUNDARESAN** (Court Room No. 26-Annex) [SINGLE BENCH - 15] Commercial Division	APPELLATE SIDE For admission, hearing, order matters and applications therein : ----	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Arbitration Petitions under section 9 of the Arbitration and Conciliation Act, 1996 up to the year 2024. (B) Intellectual Property Matters up to the year 2024. (C) Commercial Misc. Petitions (IPR).

			(D) Official Liquidator's reports (not assigned to any other Court), misfeasance summons, complaints under the Companies Act. (E) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board. (F) Appeals under the Companies Act, except part-heard matters of other Courts. **(G) Suits up to the year 2024.**

II

In Partial modification to the Standing Order at the Principal Seat at Bombay, which has come into effect from 10.08.2026 (partially modified w.e.f. 09.09.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications :

1) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Rajesh S. Patil** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Arif S. Doctor** and vice versa.

Dated this 6th day of October 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
Registrar (Judl-I),
High Court, A.S., Bombay